

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421
IB/104/ND/2024

IN THE MATTER OF:

Aasra Projects Private Limited	...	Applicant
Versus		
Mehak Infrastructure Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Mrinal Harsh Vardhan

For the Respondent : Adv. Shivani Jaiswal

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **06.05.2024**.

Sd/-
(Court Officer)